COURT-I

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

IA NOs. 961 & 962 OF 2018 IN DFR NO. 2522 OF 2018

Dated: 26th July, 2018

Present: Hon'ble Mr. I. J. Kapoor, Technical Member Hon'ble Mr. Justice N. K. Patil, Judicial Member

In the matter of:

M/.s ASCEND Telecom Infrastructure Pvt. Ltd.	 Appellant(s)
Versus	
Maharashtra Electricity Regulatory Commission & Anr.	 Respondent(s)

Counsel for the Appellant(s) : Mr. Kanishk Ahuja

<u>ORDER</u>

I.A. No. 961 of 2018

(AppIn. for leave to appeal)

In this application, the Applicant/Appellant has prayed that it may be granted leave to file the instant appeal.

We have heard learned counsel for the applicant/appellant. It is submitted by learned counsel for the applicant that the issues involved in this appeal are pending for consideration before this Tribunal in Appeal No. 337 of 2016 and other batch of matters, and are coming up on 11.09.2018. For the reasons stated in the application, without expressing any opinion on the merits of the case, leave to file the instant appeal is granted.

Application is disposed of.

I.A. No. 962 of 2018

(Appln. for condonation of delay)

Issue notice to the Respondents returnable on 20.08.2018. Dasti, in addition, is permitted.

List the matter on 20.08.2018.

(Justice N. K. Patil) Judicial Member (I.J. Kapoor) Technical Member

ts/mk